

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 011/TT/2011

Date: 08.08.2011

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for

a-Combined Assets of

- Tirunelvi-Edmon 400 kV D/C line (DOCO:01.07.2010)
- 2 nos. switchable line reactors at Udumaplet S/S (DOCO:01.12.2010 & 01.03.2011) and
- Cochin (Muvattapuzha)-Trichur 400kV D/C Quad line (anticipated DOCO: 01.01.2012) and,

b-Combined assets of

- 315 MVA, 400,200kV ICT-I along with downstream system & CT along with downstream system at Cochin (anticipated DOCO:01.01.2012) for the time period from 01.01.2012 to 23.03.2012 to 31..03.2014 under Kundakulam in SR for tariff block 2009-1r)

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.08.2011

- (i) Revised CA certificates for additional capital expenditure from 1.04.2011 to 31.12.2011 for asset (i) Tirunelveli-Edamon 400 kV D/C line bays and equipments at Tirunelveli and Edmon (KSEB) and (ii) 2 nos switchable reactor at Udumalpet Substation with associated bays.
- (ii) Type of contractual obligations for which balance and retention payments are proposed to be released along with nature and justification for projected additional capitalization.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Sd/-
(P.K.Sinha)
Assistant Chief (Legal)